

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-3501/2014**

**New Delhi this the 20<sup>th</sup> day of May, 2016.**

**Hon'ble Mr. Shekhar Agarwal, Member (A)**

Mr. Gaurav Kumar, Age- 21 years,  
S/o late Gajender Singh (H.C.),  
R/o Qtr. No. C-2/7, Dayal Pur,  
Delhi- 110094. .... Applicant

(By Advocate : Ms. Puja Srivastava with Sh. Deepak Sharma)

Versus

Commissioner of Police,  
Police Headquarters,  
New Delhi-110002. .... Respondent

(By Advocate: Sh. Anmol Pandita for Sh. Vijay Pandita)

**ORDER (ORAL)**

The applicant was a candidate for the post of Constable in Delhi Police on compassionate grounds. His candidature was however rejected on medical grounds on the report of Special Board dated 12.03.2014 which is available at page 60 of the paper book. Today when this case was taken up, the aforesaid report was perused, it was found that his eyesight has been adjudged as 6/6 and yet he has been declared unfit on the ground of poor vision.

2. In view of the apparent contradiction in the medical report and the action of the respondents, I am of the opinion that this OA can be disposed of with a direction to the respondents to have the applicant re-examined medically by a

Special Board. In case he is found fit, he shall be appointed within a period of six weeks from the date of receipt of a certified copy of this order with consequential benefits of pay fixation and seniority. In case he is not found fit, then a copy of the report of the medical board shall be made available to him. Needless to say, if the applicant is still aggrieved, he can avail of his remedies under law. OA is accordingly disposed of. No costs.

**(Shekhar Agarwal)  
Member (A)**

/ns/